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PER TRIBUNAL

Do. 3/1/94

As per direction of the
Hon'ble Vice Chairman dated
24.8.93, the matter is taken up
from Sine-die list. Fixed for
Final Hearing on 28/2/94
Issue notices for the parties
as per order dated 26/2/94

Court Officer.

Notice is issued to
Applicant for A.O. 2
on 10-1-94
mo

Dated: 28-2-94

Applicant in person. Shri A.I.
Bhatkar for Shri M.I. Sethna, Counsel for
the respondents.

Applicant has filed an application
stating that as he has been granted the
relief claimed, he may be permitted
to withdraw this application. The applicant
was identified by the departmental
officer, Shri K.S. Negi.

O.A. 406/91 disposed of as
withdrawn. No order as to costs.

JS
(Lakshmi Swaminathan)
M(J)

M/R Kolhatkar
(M. R. Kolhatkar)
M(A)

Order/Judgement despatched
to Applicant/respondent(s)
on 1/8/94

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